
(2017) 07 JH CK 0035
In the Jharkhand High Court
Case No : 3960 of 2017

Leyakat Ali

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 17-07-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 354B](#) -
[Protection Of Children From Sexual Offences Act, 2012](#), [Section 8](#)

Citation : (2017) 07 JH CK 0035

Hon'ble Judges : Shree Chandrashekhar

Bench : SINGLE BENCH

Advocate : Peeyush Krishna Choudhary, ?Santosh Kumar Jha, ?Vandana Bharti

Final Decision : Allowed

Judgement

1. Heard the learned counsels appearing for the parties and perused the documents on record.
2. On an allegation of attempting to commit sexual assault upon a five year old girl, the petitioner has been made accused in Keduadih P.S. Case No. 139 of 2016, registered for offence under Section 354B I.P.C . and under Section 8 of POCSO Act. During the trial neither the victim nor the informant has supported the prosecution case and they have been declared hostile. The petitioner is in custody since 23.11.2016.
3. The learned A.P.P. has opposed the prayer for grant of bail.
4. Having regard to the facts and circumstances of the case, the petitioner, above-named, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of the learned Addl. District and Sessions Judge-1st cum - SPL, Judge, Dhanbad in connection with Kenduadih P.S. Case No. 139 of 2016

corresponding to G.R. No. 4710 of 2016, with condition that he shall remain physically present during the trial on each and every date.

5. The instant application is allowed. Let a copy of this order be sent to the trial Court through FAX.